

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.373/06**

**Wednesday this the 31<sup>st</sup> day of May 2006**

**C O R A M :**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

P.Mohammed Koya,  
S/o.late T.P.Ali,  
Publicity Officer,  
Department of Information Publicity & Tourism,  
Union Territory of Lakshadweep, Kavaratti – 682 555.  
Residing at Baithual Ameen, Shanthiputh,  
Kavaratti Island, Lakshadweep.

...Applicant

(By Advocate Mr.M.R.Hariraj)

**Versus**

1. **Union of India represented  
by the Secretary to Government,  
Ministry of Home Affairs, New Delhi.**
2. **The Administrator,  
Union Territory of Lakshadweep, Kavaratti.**
3. **The Secretary,  
Information Publicity & Tourism,  
Union Territory of Lakshadweep, Kavaratti.** ...Respondents

(By Advocate Mr.Shafik.M.A.)

**This application having been heard on 31<sup>st</sup> May 2006 the Tribunal on  
the same day delivered the following :-**

**ORDER**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

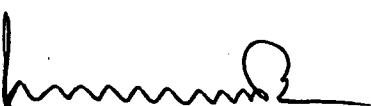
The applicant herein is aggrieved by Annexure A-1 order imposing on him the major penalty of reduction of pay by four stages for four years. The charges relate to false TA claims and failure to maintain integrity. It is submitted that the applicant has preferred an appeal by Annexure A-7 dated 28.2.2006 to the Administrator, the Appellate Authority, which is still pending. Since Annexure A-7 is pending for a long time he also submitted

.2.

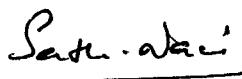
Annexure A-8 representation for grant of stay of the order of the Disciplinary Authority. We find that both these are pending consideration with the Appellate Authority and therefore, this O.A before us is pre-mature at this stage. We are of the view that the interest of justice will be met if a direction is given to the respondents to consider the appeal/representation within a fixed time limit.

2. Accordingly, we direct the 2<sup>nd</sup> respondent to consider and dispose of the appeal/representation of the applicant (Annexures A-7 and A-8) in accordance with the rules and communicate a decision to the applicant within a period of two months from the date of receipt of a copy of this order. The O.A is disposed of at the admission stage itself. No order as to costs.

(Dated the 31<sup>st</sup> day of May 2006)



GEORGE PARACKEN  
JUDICIAL MEMBER



Sathi Nair  
SATHI NAIR  
VICE CHAIRMAN

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